

I shall now refer to what my good friend, Mr. A. K. Roy, said. I can understand his impatience about the Bill. I would humbly submit that I am not behind him in my anxiety to see that the Bill is introduced. The responsibility for this Bill when it is introduced is that of the Labour Minister and as Labour Minister I am not behind anybody in my anxiety, keenness and determination to see that a comprehensive Bill is introduced as early as possible. As my hon. friend himself said, it is expected to be a comprehensive Bill, and it may well be that with the introduction and passing of this Bill, three Acts which are on the statute book today would stand repealed. Therefore, it is necessary to give the utmost care to see that the Bill is formulated in an impeccable manner. The intention of the Government is, as the Prime Minister himself made clear the other day, to try and introduce a Bill. We do not want the Bill to have any lacunae or loopholes or any inconsistencies which would make it difficult for us to serve the objective for which the Bill is being introduced. Subject to this we are making every effort to see that the Bill is introduced in this session.

MR. SPEAKER: The question is:

"That this House do agree with the Eighteenth Report of the Business Advisory Committee presented to the House on the 8th May, 1978".

The motion was adopted.

SHRI MOHD. SHAFI QURESHI: What about the discussion on minorities?

MR. SPEAKER: It is not in the report.

SHRI MOHD. SHAFI QURESHI: After all we are sitting in this House. You tell me that I get agitated. Naturally I get agitated, because there has been no discussion on minorities. You are trying to harass the minori-

ties throughout the country and you are getting paid for it. Today you are getting good replies from so many constituencies because you are destroying the minorities' aspirations in this country.

12.50 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Sixth Report have recommended that leave of absence be granted to the following Members for the periods mentioned against each:

(1) Shri Annasaheb Magar....
23rd March to 12th May, 1978
(Fourth Session)

(2) Shri N. K. Shejwalkar ..
26th April to 12th May, 1978
(Fourth Session).

Is it the pleasure of the House that leave as recommended by the Committee may be granted?

SOME HON. MEMBERS: Yes.

MR. SPEAKER: The Members will be informed accordingly.

12.51 hrs.

CUSTOMS, CENTRAL EXCISES AND SALT AND CENTRAL BOARDS OF REVENUE (AMENDMENT) BILL—
contd.

MR. SPEAKER: The House will now take up further consideration of the following motion moved by Shri Satish Agarwal on the 8th May, 1978, namely:—

"That the Bill to provide for certain amendments to the Customs Act, 1962, the Central Excises and Salt Act, 1944 and the Central Boards of Revenue Act, 1963 be taken into consideration".